

 इंडियन बैंक	 Indian Bank	 ALLAHABAD			
Ullhasnagar Branch : Plot No. 90, Javed Building, Ground Floor, Murlichari Compound, Central Hospital Road, Ullhasnagar, Thane-421 003, MH.; Tel. No. (02251) 2712 259 / 2567 895 • E-mail : ullhasnagar@indianbank.co.in					
POSSESSION NOTICE (For Immovable & Movable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]					
WHEREAS, The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 05.10.2023 calling upon the borrower/s M/s. I. P. Beer Shop, Mr. Pratik Sharad Patil & Mr. Sharad Rama Patil (Gaurar & Morgaraj) of Ullhasnagar Branch to repay the amount mentioned in the notice Rs 19,86,492/- (Rs. Nineteen Lakhs Eighty Six Thousand Four Hundred Ninety Two Only) as on 05.10.2023 and the said amount carries further interest at agreed rate from 06.10.2023 till date of repayment within 60 days from the date of receipt of the said notice with further interest & incidental charges. The borrowers have failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 2nd day of January of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Ullhasnagar Branch for an amount of Rs 20,83,046/- (Rs. Twenty Lacs Eighty Three thousand Forty Six Only) as on 02.01.2024 and the said amount carries further interest at agreed rate from 03.01.2024 till date of repayment. Below are the details with the breakup as on 02.01.2024					
A/c. No.	Book Balance	Accrued Interest	Arrears Penalty	Fees / Charges / MOX	Total
SOD (under Treadwell) A/c. No. 6453013421	17,40,727.50	3,10,593.00	29,601.00	2,124.00	20,83,046.00
MLE & other Charges					0.00
Total due in Loan accounts					20,83,046.00
The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets. Description of Immovable Mortgaged Assets : Shop No. 3, Ground Floor, admesuring 468 Sq. Ft. super built up area, A wing of "Shree Sadguru Darshan" Opp. Vitturaya Krupa Building, Near G. R. Patil College, at Survey No. 49, Hissa No. 7, of Village : Sonarpada, Taluka : Kalyan, District : Thane and within the limits of Sonarpada Gram belonging to Mr. Sharad Rama Patil.					
Date : 02.01.2024 Place : Ullhasnagar, Dist. Thane				Sd/- Authorised Officer, For Indian Bank	

SUPRA PACIFIC FINANCIAL SERVICES LIMITED	
CIN : LL74140MH1986PL C039547	
Dreamax Height, Shop No. I, First floor, Upadhyay Compound,Jija Mata Road, Near PumpHouse, Andheri East, Chakala Midc, Mumbai, Maharashtra, India, 400093 Phone:(+984) - 6735544 Email: cs@suprapacific.com Website: www.suprapacific.com	
POSTAL BALLOT NOTICE	
Notice is hereby given that pursuant to provisions of Section 110 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules 2014, the read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, followed by General Circular Nos. 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard, the latest being 9/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and relevant provisions of SEBI (Listing Obligations and Disclosure Requirements), 2015, and other applicable provisions of the Act, rules, circulars, and notifications issued thereunder, from time to time, that the following agenda are proposed for consideration by the Members of the Company for approval by means of Postal Ballot by voting through electronic means ("remote e-voting"):	
Sl No	Agenda Item:
1	To consider issue create and allot 6244175 equity shares to public (non- promoter) on preferential basis.
2	Reclassification of Mr. Arunkumar CM from promoters' promoter Group to "Public" Shareholder category.
3	To consider and increase value of Related Party Transaction with Central Bazar India Ltd up to ₹25.00 Crore (Rupees twenty five Crore only).
4	To consider and approve the appointment of Mr. Abidh AbuBakkar (DIN 08569590) as an Executive Director of the Company.
The Company has on 5 th January, 2024 completed the dispatch of Postal Ballot Notice by electronic means to those members whose email ids are registered in the record of depositories for seeking their consent by way of Special Resolution for matters set out in the Postal Ballot Notice. Members whose names appear in the Register of Members as on Cutoff date are entitled to vote on the Resolutions set forth in the Postal Ballot Notice. The voting rights shall be in proportion to the paid-up equity shares held by them as on Cut-off date. A person who is not a member as on cut-off date shall treat the Postal Ballot Notice for information purpose only. The Board of Directors has appointed Mr. Vivek Kumar, Practicing Company Secretary as the Scrutinizer for conducting the postal ballot in a fair and transparent manner.	
In compliance with the MCA circulars, the company has provided only the remote e-voting facility to the members to enable them to cast their votes electronically. The communication of assent or dissent of the members would take place only through remote e-voting system. The company has engaged the services of CDSL for facilitating remote e-voting to enable the members to cast their votes electronically. The Voting rights of the members shall be reckoned on the cut-off date i.e. 29.12.2023. E-voting facility will be available at the website, www.evotingindia.com . Voting process through e-voting shall commence on 06 th January, 2024 at 9:00 a.m. and shall end on 4 th February 2024 at 5:00 p.m). The remote e-voting facility will be disabled for voting by CDSL upon expiry of the aforesaid voting period. The result of Postal Ballot will be announced by the Chairman or a person authorized by him on or before 6 th February, 2024 at the Registered Office of the Company. The result will also be uploaded on the website of the company and will also be intimated in BSE.	
In case you have any queries or issues regarding e-voting, or any member as on cutoff date has not received the postal ballot notice you may write to cs@suprapacific.com.	
For Supra Pacific Financial Services Limited	
	(Sd/-)
Place: Mumbai	Leena Yezhavath
Date : 05.01.2024	Company Secretariat

 इंडियन बैंक	 Indian Bank				
 इलाहाबाद	ALLAHABAD				
Ulhasnagar Branch - Plot No. 90, Jaidev Building, Ground Floor, Muldhar Compound, Central Hospital Road, Ulhasnagar. Thane-421 003, MH. • Tel. No. (0251) 2712 259 / 2567 895 • E-mail : ulhasnagar@indianbank.co.in					
POSSESSION NOTICE (For Immovable & Movable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]					
WHEREAS, The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 05.10.2023 calling upon the borrower(s) Ms. Charushila Patil of Ulhasnagar Branch to repay the amount mentioned in the notice ₹ 38,01,766/- (Rs. Thirty Eight Lakhs One Thousand Seven Hundred Sixty Six Only) as on 05.10.2023 and the said amount carries further interest at agreed rate from 06.10.2023 till date of repayment within 60 days from the date of receipt of the said notice with further interest & incidental charges.					
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 2nd day of January of the year 2024 . The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Ulhasnagar Branch for an amount of ₹ 38,14,870/- (Rs. Thirty Eight Lacs Fourteen Thousand Eight Hundred Seventy Only) as on 02.01.2024 and the said amount carries further interest at agreed rate from 03.01.2024 till date of repayment.					
Below are the details with the breakup as on 02.01.2024					
A/c No.	Book Balance	Accrued Interest	Arrears Penalty	Fees / Charges / MOX	Total
Home Loan A/c No. 6546906872	33,31,004.50	4,81,650.00	2,216.00	0	38,14,870.00
MLE & other Charges					0.00
Total due in Loan accounts					38,14,870.00
The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.					
Description of Immovable Mortgaged Assets :					
Flat No. 1501, 15 th Floor, Erica Building No. 5, Royal Garden, Shakti Complex, Kolsewadi, Kalyan (E)-421 306, District : Thane belonging to Ms. Charushila Patil					
				Sd/-	
Date : 02.01.2024 Place : Ulhasnagar, Dist. Thane				Authorised Officer, For Indian Bank	

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF S K S TEXTILES LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	S K S TEXTILES LIMITED
2.	Date of Incorporation of Corporate Debtor	20-10-1997
3.	Authority under which Corporate Debtor is incorporated/registered	ROC - Mumbai
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	L17000MH1997PLC111406
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	Registered office: H No. 1246/1K, GALA: 1-9, 1st Floor, Bindi B, Pithoi Complex, Kailash Village, Thane, Maharashtra - 421 302, India 05-01-2024
6.	Date of closure of Insolvency Resolution Process	
7.	Liquidation commencement date of Corporate Debtor	22nd December, 2023 (Order received on 05th January, 2024).
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Mr. Rajkumar Feru Gupta (BBJ/IPA-001/IP-P-02103/2020-2021/13247)
9.	Address and E-mail of the Liquidator, as registered with the Board	502 B, Hamilton Court, Raheja Reflections, Thakur Village, Borivali East, Near W.E. Highway, Mumbai - 400066. r.f.gupta95@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	602 B, Hamilton Court, Raheja Reflections, Thakur Village, Borivali East, Near W.E. Highway, Mumbai - 400066 Project Specific Email Id : liquidationsks@gmail.com
11.	Last date for submission of claims	04-02-2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **S K S TEXTILES LIMITED** on 05th January, 2024 [date of receipt of order of liquidation under section 33 of the Code (order received 22nd December, 2023, updated on 05th January, 2024)].

The stakeholders of **S K S TEXTILES LIMITED** are hereby called upon to submit their claims with proof on or before 04-02-2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 06-01-2024

Place : Mumbai

Mr. Rajkumar Feru Gupta
 (BBJ/IPA-001/IP-P-02103/2020-2021/13247)
Liquidator in the matter of S K S TEXTILES LIMITED

ROYAL ORCHID HOTELS LIMITED
CIN: L55101KA1986PLC007392
Registered Office: No.1, Golf Avenue, Adjoining KGA Golf Course,
Airport Road, Bengaluru - 560 008.
INDIA. T: +91 80 25205566, F: +91 80 25203366, www.royalorchidhotels.com
CIN: L55101KA1986PLC007392

NOTICE

Transfer of Equity Shares of the Company to Investor Education and
Protection Fund (IEPF).

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s. KUNDAN INDUSTRIES LIMITED (IN CIRP)	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Kundan Industries Limited
2. Date of incorporation of Corporate Debtor	04-09-1995
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identity Number of Corporate Debtor	U28900MH1995PLC092326
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Office - 402, Lukhi Empire, 4th Floor, SV Road Near Ball Ram Compound, Yadav Nagar, Dahisar (East, Mumbai, Maharashtra, India, 400068
6. Insolvency Commencement Date in respect of the Corporate Debtor	02 nd January 2024 Order received on 05 th January 2024
7. Estimated date of closure of Insolvency Resolution Process	30 th June 2024 (180 days from the insolvency commencement date)
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Sunil Kumar Agarwal IBBI/IPA-011/IP-P01390/2018-19/12178
9. Address and e-mail of the interim resolution professional, as registered with the Board	G-805, Akriti Orchard Park, Andheri Kuria Road, Sakinaka, Andheri (E), Mumbai, Maharashtra-400072 Email: ANIL1911@HOTMAIL.COM
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	3, Dillap Center, Andheri Kuria Road, Sakinaka, Andheri (E), Mumbai, Maharashtra-400072. E-Mail: CIRP.KUNDAN@GMAIL.COM
11. Last date for submission of claims	19 th January, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NOT APPLICABLE
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Kundan Industries Limited on 02nd January 2024. Order received on 05th January 2024.

The creditors of M/s. Kundan Industries Limited (IN CIRP) are hereby called upon to submit their claims with proof on or before 19th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sunil Kumar Agarwal
 Interim Resolution Professional
Founder Director- QuickResolve Professionals Pvt Ltd (IPE)
 Reg No. IBBI/IPA-001/IP-P01390/2018-19/12178
 AFA Valid till: 04-12-2024

Date: 06th January 2024
Place: Mumbai, Maharashtra

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TEJAS TRADEFIN LLP	
RELEVANT PARTICULARS	
1. Name of corporate debtor	TEJAS TRADEFIN LLP
2. Date of incorporation of corporate debtor	16 October 2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAK-8932
5. Address of the registered office and principal office (if any) of corporate debtor	306, Mahavir Commercial Complex, M.G. Road, Dersar Lane, Ghatkopar East, Mumbai, Maharashtra, India 400077
6. Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Mumbai Bench order dated 2 January 2024 in Company Petition No: C.P. No. B-769/MB/2023 NCLT order received on 5 January 2024 30 June 2024 i.e., 180 days from date of CRP
7. Estimated date of closure of insolvency resolution process	
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dhanshyam Patel Reg No: IBBI/IPA-001/IP-P01373/2018/2019/12155
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 Email: cdpatel@ckpdel.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email: crp.tejas@gmail.com
11. Last date for submission of claims:	19 January 2024.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TEJAS TRADEFIN LLP on 2 January 2024**.

The creditors of **TEJAS TRADEFIN LLP** are hereby called upon to submit their claims with proof on or before **19 January 2024** to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dhanshyam Patel
Mumbai
Date: 5 January 2024

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No. :
67440215

CENTRAL RAILWAY

**BALANCE WORKS FOR
CONSTRUCTION OF FOUR LANE ROAD**

Open e-Tender - Tender Notice
No. DYCECPNVL-01-2024
DI. 04/01/2024

Name of work: Balance work for Construction of Four lane Road Under Bridge in lieu of Level Crossing No. 23 Km. 73.600 in Panvel Jaisal Section.

Approx. Cost: Rs. 1311 lakhs. **EMD:** Rs. 805500.00. **Completion Period** including Mansoon:- 06 (Six) Months.

Cost of Tender: Rs. 0.00 (1) Tenderers desiring details and time of aforesaid tender shall send their applications in all respect should be submitted on line electronically up to 15.00 hrs. of 25/01/2024 and will be opened after 15.00 hrs. (2) The prospective tenderers are advised to consult the website i.e. www.irops.gov.in for details of tenders. (3) Prospective tenderers are advised that before tendering their offer electronically, they should refer to the Tender details regarding terms and conditions, eligibility criteria, mode of submission of cost of EMD to & tendered document etc. **XEN (C) Panvel [810]**

DOWNLOAD IUTS APP FOR TICKETS

NOTICE

ASIAN PAPENTS LIMITED

Registered Address-
6A, Shantinagar,
Santacruz (East), Mumbai,
Maharashtra- Pin-400051

Notice is hereby given that the certificate(s) for the undermentioned securities of the Company has/ have been/ misplaced and the holder(s) of the said securities/ applicant(s) has/ have been applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name (s) of holder
Dipankar Banerjee, Haradhan Banerjee

Kind of Securities and Face value
Equity Share of Rs. 1.00,

No. of Securities- 180,
Distinctive Number- 15378571,
From 15378571 to 15378750,

Place- Kolkata, Date- 06/01/2024

Name of Applicant- Dipankar Banerjee

NOTICE					
Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost/misplaced and the holders of the said Equity Shares have applied to the Company to issue duplicate Share Certificate. Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.					
Folio No	Name of the Share Holder	No. of Shares	Distinctive Nos.		Certificate No.
			From	To	
K01186	Shankar Krishnan	500	722236	722735	1124

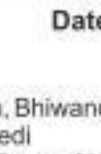
 इंडियन बैंक इलाहाबाद	Indian Bank ALLAHABAD																														
Ulhasnagar Branch : Plot No. 90, Jaive Building, Ground Floor, Murlihar Compound, Central Hospital Road, Ulhasnagar, Thane-421 003, MH. • Tel. No. (0251) 2712 259 / 2567 895 • E-mail : ulhasnagar@indianbank.co.in																															
POSSESSION NOTICE (For Immovable & Movable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]																															
WHEREAS, The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 05.10.2023 calling upon the borrower(s) Prakash Ladham Ramchandani & Mrs. Mohini Prakash Ramchandani of Ulhasnagar Branch to repay the amount mentioned in the notice Rs 18,11,803/- (Rs. Eighteen Lakhs Eleven Thousand Eight Hundred Three Only) as on 05.10.2023 and the said amount carries further interest at agreed rate from 06.10.2023 till date of repayment within 60 days from the date of receipt of the said notice with further interest & incidental charges. The borrowers have failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 2nd day of January of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Ulhasnagar Branch for an amount of Rs 17,74,958/- (Rs. Seventeen Seventy Four Thousand Nine Hundred Fifty Eight Only) as on 02.01.2024 and the said amount carries further interest at agreed rate from 03.01.2024 till date of repayment. Below are the details with the breakup as on 02.01.2024 <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width: 15%;">A/c. No.</th> <th style="width: 20%;">Book Balance</th> <th style="width: 20%;">Accrued Interest</th> <th style="width: 15%;">Arrears Penalty</th> <th style="width: 15%;">Fees / Charges / MOX</th> <th style="width: 15%;">Total</th> </tr> </thead> <tbody> <tr> <td>Home Loan AC No. 6459797271</td> <td>10,31,059.00</td> <td>1,19,117.00</td> <td>259.00</td> <td>0</td> <td>11,50,435.00</td> </tr> <tr> <td>Home Loan Plus AC No. 6775275073</td> <td>5,4,4624.00</td> <td>79,811.00</td> <td>88.00</td> <td>0</td> <td>6,24,523.00</td> </tr> <tr> <td>MLE& other Charges</td> <td></td> <td></td> <td></td> <td></td> <td>0.00</td> </tr> <tr> <td colspan="5" style="text-align: center;">Total due in Loan accounts</td> <td style="text-align: right;">17,74,958.00</td> </tr> </tbody> </table> The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets. Description of Immovable Mortgaged Assets : Flat No. 301, 3rd Floor, Madhavi Krishna Apartment, Unit No. 78, Sheet Mehta, Punjabi Colony, Ulhasnagar-421 003, Dist. Thane, Maharashtra belonging to Mr. Prakash Ladham Ramchandani & Mrs Mohini Prakash Ramchandani. Date : 02.01.2024 Place : Ulhasnagar, Dist. Thane Sd/- Authorized Officer, For Indian Bank		A/c. No.	Book Balance	Accrued Interest	Arrears Penalty	Fees / Charges / MOX	Total	Home Loan AC No. 6459797271	10,31,059.00	1,19,117.00	259.00	0	11,50,435.00	Home Loan Plus AC No. 6775275073	5,4,4624.00	79,811.00	88.00	0	6,24,523.00	MLE& other Charges					0.00	Total due in Loan accounts					17,74,958.00
A/c. No.	Book Balance	Accrued Interest	Arrears Penalty	Fees / Charges / MOX	Total																										
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Total due in Loan accounts					17,74,958.00																										

THE
BUSINESS
DAILY.

FINANCIAL EXPRESS

FOR
DAILY
BUSINESS.

financialexpress.com



कनरा बैंक Canara Bank

कनरा बैंक लिमिटेड
A Subsidiary of Canara Finance Corporation Limited



सिंडिकेट Syndicate

Fort Branch, E Syndicate Bank Building, 26A, Sri P M Road, Fort, Mumbai - 400 001.
Tel No: 022-22626622. Email: cb108@canarabank.com

DEMAND NOTICE UNDER SECTION 13(2)

Ref: 125002717300

Date: 13.12.2023

To,

1. **M/s. Qualitex (Borrower),**
C/4-101, Gupta Warehouse Complex, Village Dopoda, Bhiwandi.
2. **Navin Harish Chaturvedi, C/o Harishchandra Chaturvedi,**
C-3/601, Ashar Estate, Shree Nagar, Wagle Estate Thane, Near Bilabang High School, Wagle Estate, R. No.601, Shree Nagar, Thane, Maharashtra - 400604.
3. **Rupa Navinchandra Chaturvedi, C/o Harishchandra Chaturvedi**
C-3/601, Ashar Estate, Shree Nagar, Wagle Estate Thane, Near Bilabang High School, Wagle Estate, R. No.601, Shree Nagar, Thane, Maharashtra - 400604.
4. **Ganga Harishchandra Chaturvedi, C/o Harishchandra Chaturvedi**
C-3/601, Ashar Estate, Shree Nagar, Wagle Estate Thane, Near Bilabang High School, Wagle Estate, R. No.601, Shree Nagar, Thane, Maharashtra - 400604.
5. **Harishchandra Mathuradatt Chaturvedi, C/o Harishchandra Chaturvedi**
C-3/601, Ashar Estate, Shree Nagar, Wagle Estate Thane, Near Bilabang High School, Wagle Estate, R. No.601, Shree Nagar, Thane, Maharashtra - 400604.

Dear Sir/Madam,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

That, **M/s. Qualitex (Borrower)**, **Navin Harish Chaturvedi, Mumbai Fort Main Branch** (hereinafter referred to as "the secured creditor"), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as the "Act") do hereby issue this notice to you as under. That, **M/s. Qualitex (Borrower)** (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the following agreement with the secured creditor of the secured creditor:

As per the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That, Mr. Navin Harish Chaturvedi, Rupa Navinchandra Chaturvedi, Ganga Harishchandra Chaturvedi And Harishchandra Mathuradatt Chaturvedi (hereinafter referred to as the Guarantor) has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of **Rs. 50,00,000.00/- (Rupees Fifty Lakhs only)** with interest thereon.

You (The person mentioned in schedule B) are also entered to in agreements against the secured assets which are detailed in Schedule B hereunder.

However, from June 2023, the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date amounting to **Rs 50,64,261.93 (Rupees Fifty lakhs Sixty Four Thousands two hundred sixty one and Ninety Three paise only)**, the details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities, having come to a standstill as a consequence of the default committed in repayment of principal debt/ instalment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on **12/12/2023** in accordance with the directives/Guidelines relating to asset classification issued by the Reserve Bank of India. The secured creditor through this notice brings to your attention that the Borrower has failed and

from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 9.95% + (Penalty Interest=2) % for overdraft loan account together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 50,64,261.93 (Rupees Fifty Lakhs Sixty Four Thousands Two Hundred Sixty One And Ninety Three Paise Only)**, together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;

(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt;

Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor.

It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/ income.

This notice of demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of Non- compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking You
Sd/-
Yours Faithfully,
Authorized Officer

SCHEDULE -A
[Details of the credit facilities/ies available by the Borrower]

Sl No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Amount
1.	125002717300	OVERDRAFT	16.09.2022	Rs. 50.00 Lakhs

SCHEDULE -B
[Details of security assets]

Sl No.	Movable	Name of Title Holder
	Immovable	
1.	All That Piece And Parcel Of Land Being Flat No. 601 on the 6th Floor, Building No. C-3 Co. Op. Hsg Soc. Ltd. Situated at Survey No. 425/2,426 (p) 428/r of Village Panthapakhadi, Near Bilabang High International School, Near Nagar Main Road, Shree Nagar, Wagle Estate, Thane (West) Taluka and District Thane - 400604, adjoined: Boundaries: North : Open Space, South : Flat No. 604, East : Flat No. 602, West : Staircase.	1. Ganga Chaturvedi Carishchandra 2. Harishchandra Mathuradd Chaturvedi

SCHEDULE -C
[Details of liability as on date]

Sl No.	Loan No.	Nature of Loan/Limit	Liability with interest as on date 31.10.2021	Rate of Interest
1.	125002717300	Overdraft Loan	Rs. 50,64,261.93 (Rupees Fifty Lakhs Sixty Four Thousands Two Hundred Sixty One And Ninety Three Paise Only)	9.95% + (Penalty Interest=2) % presently
TOTAL			Rs. 50,64,261.93 (Rupees Fifty Lakhs Sixty Four Thousands Two Hundred Sixty One And Ninety Three Paise Only)	

कुंभ राशीचे जातक कोणाच्या अध्यातमध्यात नसतात. साडेसातीच्या दुसऱ्या भागास सामोरे जाण्यास ते सन्न आहेत. कारण हे हार मानत नाहीत. परिस्थितीशी जुळवून घेतात. नेतृत्व करण्यास पात्र असलेले हे जातक अंबोल, पण निडर असतात. ही राशीचक्रातील वायुतत्वाची सवयीने त्यांनी मागेच आताची, साडेसातीतील काळाची सोय केलेली असते. त्यामुळे त्यांचा धीरगंभीरपणा लक्षात राहतो. ते संकटांशी धीराने आणि कोणताही गाजावाजा न करता लढण्यास सन्न असतात. ही राशीचक्रातील वायुतत्वाची बुद्धिमान रास मानली जाते. आगामी वर्ष आर्थिकदृष्ट्या तसे चांगले जाईल. शनि तुमच्या राशीत असणार आहेत. त्यामुळे आगामी वर्ष तुमच्यातील चांगल्या गुणांचा कस पाहणारे ठरणार आहे, यात शंका नाही.

हे वर्ष विद्यार्थ्यांना कष्टाचे जाणार आहे. लक्ष न दिल्यास वर्ष वाया जाऊ शकते. अभ्यास मन लावून करा. त्यात हयगय नको. शक्य असेल तर शिक्षकांशी बोलून विषय समजून घ्यावा. परीक्षा देताना मन शांत ठेऊन प्रश्ननिक्का वाचावी व नंतर खात्री झाली तरच उत्तरे लिहावीत. एप्रिलनंतर राशीच्या तृतीयस्थानात येणारा गुरु मदत करेल. स्पर्धा परीक्षा द्यायची असेल तर खरोखर मेहनत घ्यावी लागेल, तसेच यशस्वी व्हाल.

आरोग्य-

यावर्षी शारीरिक आजारपेक्षा मानसिक आजार जास्त त्रास देतील. कारण तुमच्या राशीच्या षष्ठस्थानात कर्क रास आहे आणि त्या राशीचा

स्वामी चंद्र शनी बरोबर आहेत. थंडीच्या आजारापासून, दमा, अस्थिरोगांपासून स्वतःला दूर ठेवा. साडेसातीमुळे शनीच्या प्रभावामुळे काही आजारापासून संरक्षण मिळेल. पण काही कटकटी चालूच राहतील. जून ते सप्टेंबर दरम्यान मनावार ताण वाढेल, थकवा वाटेल. काहींच्या अंगी आळस शिरेल. इतरांकडून झालेला विरोध जास्त खुपेल. वातजन्य विकार, पायाची दुरवणी डोके वर काढतील. एखादे जुने दुखणे वर येईल. स्वतःला नकारात्मक मानसिकतेच्या विळख्यात गुंतवू नका. आनंदी राहा. योग्य पथ्यपाणी, थोडासा व्यायाम आणि योगासने याचा वापर करून सुदृढ राहा. ‘सर सलामत तो पगडी पचास’.

१७ जानेवारीला राशीत येणारा शनी चंद्राबरोबर असला तरी नोकरी व्यवसायाच्या दृष्टीने तो चांगलीच फळे देईल. मीन राशीतील गुरु आणि तुमच्या राशीत आलेला शनी दशमावर पाहत आहेत. त्यामुळे अतिशय काळजीपूर्वक नोकरी व्यवसायावर लक्ष देऊन आपण तो भरभराटीस नेऊ शकता. गरज पडल्यास आपण आपल्या वरिष्ठ अनुभवी लोकांचे सहाय्य घेऊ शकता. त्याने अजून फायदा होईल. नोकरी करणाऱ्यांना मात्र थोडी संयमाने, वरिष्ठांची

मर्जी राखून प्रगती करावी लागेल. मात्र ते त्यात यशस्वी होतील. एप्रिलमधे गुरु बदलतो. त्यानंतर आपली प्रगती वेग घेईल.

प्रगतीत जोडीदाराची आणि सहकाऱ्यांची मदत मिळेल. नोकरीत बदलाचे निर्णय जूनपूर्वी घेणे इष्ट राहील. जूननंतर मात्र तुमच्या जन्मकुंडलीत अनुकूल योग असल्याशिवाय नोकरीत कुठलाही बदल करण्याचा निर्णय घेऊ नका. कष्ट जास्त पडत आहेत असे वाटले तरी तग धरून राहा. १६ नोव्हेंबर ते ३१ डिसेंबर कालावधीत नोकरीमध्ये कामाचा ताण वाढेल. वरिष्ठ, कामाचे स्वरूप किंवा नोकरीतील एकंदरीत वातावरणात काही बदल संभवतात. तरीही या साऱ्यावर मात करून पुढे जाल. स्वतःच्या कष्टावर फक्त भरवसा ठेवा आणि संयम बाळगा. श्रेय मिळण्याची अपेक्षा नको. या काळात संधी आल्यास नोकरी बदलायला हरकत नाही.

कौटुंबिक-

हे वर्ष कुंभ राशीच्या जातकाला कौटुंबिक सुखाच्या दृष्टीने एकदम छान आहे. अविवाहित असाल तर विवाह ठरेल.

विवाहितांना घरात नवीन पाहुण्यांची चाहूल लागेल. घरात शुभकार्ये, मंगलकार्य होतील. घरात आपुलकीचे वातावरण निर्माण होईल. शनीची दृष्टी सप्तम स्थानावर असल्याने जोडीदाराशी मतभेद होऊ शकतात. संशयाचे वातावरण निर्माण होईल. काळजीपूर्वक परिस्थिती हाताळल्यास एकमेकांचा संशय दूर केल्यास हा प्रश्न उद्भवणार नाही. एकंदरीत वैवाहिक जीवनात जानेवारी २३ आणि १ जुलै ते १८ सप्टेंबर हा काळ परीक्षा पाहणारा जाईल. वेळप्रसंगी नमते घ्या. राशीच्या द्वितीय स्थानातील गुरु आपल्या मुलांना फायदा देईल. त्यांना प्रगतीपथावर नेईल. घरातील वृद्ध व्यक्ती आजारी पडण्याचा संभव आहे. राशीच्या तृतीयातला राहु आपल्याला मानसन्मान वाढवेल, आपल्याला प्रतिष्ठा देईल.

आर्थिक-

गेल्या वर्षपेक्षा हे वर्ष आर्थिकदृष्ट्या चांगले आहे. राशीच्या द्वितीय भावातून गोचर गुरुचे भ्रमण आपल्या नोकरी व्यवसायातील उत्पन्न वाढवते. हे वर्ष जागांच्या किमती वाढीस योग्य आहे. सावधपणे गुंतवणूक केल्यास त्यातून फायदा मिळू शकतो.

अतिक्रमण निर्मूलन कक्ष स्थापनेला म्हाडाला मुहूर्त सापडेना

■ मुंबई

स्वतंत्ररित्या म्हाडाचा अतिक्रमण निर्मूलन कक्ष असावा. यासाठी प्राधिकरणाने ठराव मंजूर केला होता. चार वर्षे उलटली या कक्षेच्या स्थापनेला अद्याप मुहूर्त सापडलेला नाही. मंजुरी मिळूनही प्रस्ताव कागदावरच राहिला **मंजुरी कागदावरच** आहे, अशी माहिती समोर आली आहे.

मिळालेल्या माहितीनुसार म्हाडाला सन २०१८ साली शासनाने नियोजन प्राधिकरणाचा दर्जा दिला. यावेळी म्हाडा प्राधिकरणाच्या झालेल्या बैठकीत एमआरटीपी कायद्याअंतर्गत म्हाडाच्या जमिनीवरील बेकायदा बांधकामे पाडण्यासाठी अतिक्रमण निर्मूलन

कक्ष उघडण्यासाठी २५/०२।२०१९ रोजी ६८३३ अन्वये ठरावाला मंजुरी देण्यात आली होती.

या स्वतंत्र कक्षासाठी एक उपजिल्हा अधिकारी, दोन तहसीलदार, दोन नायब तहसीलदार, चार डेप्युटी इंजिनियर, आठ ज्युनिअर इंजिनियर, दोन क्लर्क, एक अकाउंटंट असा कर्मचारी वर्ग घेण्याचे ठरले होते, पण ‘माशी कुठे शिकली कुणास ठाऊक’ हा कक्ष खुला झाला नाही. गेल्या सहा महिन्यांपूर्वी म्हाडा कार्यालयात कर्मचाऱ्यांची नव्याने भरती करण्यात आली आहे. मग पुरेसा कर्मचारी असताना अतिक्रमण निर्मूलन कक्ष का खुला होऊ शकत नाही? असा प्रश्न कर्मचारी विचारत आहेत.

एसटीच्या उपाध्यक्षपदी डॉ.माधव कुसेकर नियुक्त

■ मुंबई

एसटी म्हणजेच महाराष्ट्र राज्य मार्ग परिवहन महामंडळाच्या उपाध्यक्ष व व्यवस्थापकीय संचालक पदी डॉ.माधव कुसेकर यांची नियुक्ती करण्यात आली असून, त्यांनी आपल्या पदाचा पदभार काल गुरुवारी स्वीकारला. कुसेकर यांना गेल्यावर्षी २८ जून रोजी भारतीय प्रशासकीय सेवेत बढती देण्यात आली होती. एसटी महामंडळाचे उपाध्यक्ष व व्यवस्थापकीय संचालक



शेखर चन्ने सेवानिवृत्त झाल्यानंतर परिवहन आयुक्त विवेक भीमनवार यांच्याकडे अतिरिक्त पदभार देण्यात आला होता. एसटीला पूर्वावेळ व्यवस्थापकीय संचालक नमल्यामुळे प्रशासकीय कामांमध्ये अडचणी येत होत्या. अखेर राज्य सरकारने पवतमाळ येथील जिल्हा जाती प्रमाणपत्र पडताळणी समितीचे अध्यक्ष डॉ. माधव कुसेकर यांची एसटीच्या व्यवस्थापकीय संचालकपदी नियुक्ती केली.

जनता दलाची जागा ‘प्रहार’ला कोणत्या आधारे?

■ मुंबई

जनता दल सेक्युलरच्या (जेडीएस) महाराष्ट्र मुख्यालयाच्या जागेतील ७०० चौरस फुटांची जागा माजी मंत्री बच्चू कडू यांच्या प्रहार जनशक्ती पक्षाला देण्याच्या राज्य सरकारच्या निर्णयाची उच्च न्यायालयाने गंभीर दखल घेतली. न्यायमूर्ती गिरीश कुलकर्णी आणि न्यायमूर्ती फिरोदोश पुनीवाला यांच्या खंडपीठाने सुमारे ४५ वर्षे जनता दलाच्या ताब्यात आलेली जागा प्रहार पक्षाला देण्याचा निर्णय कोणत्या आधारे घेतला, असा सवाल उपस्थित करून दहा दिवसांत प्रतिज्ञापत्र सादर करण्याचे आदेश राज्य सरकारला देत याचिकेची सुनावणी तहकूब ठेवली.

हायकोर्टाचा राज्य सरकारला सवाल

गिरीश कुलकर्णी आणि न्यायमूर्ती फिरोदोश पुनीवाला यांच्या खंडपीठासमोर सुनावणी झाली. यावेळी राज्य सरकारच्यावतीने अॅड. हिमांशू टळे यांनी प्रतिज्ञापत्र सादर करण्यासाठी न्यायालयाकडे वेळ मागितला तर जनता दलाच्या वतीने वकिलांनी राज्य सरकारच्या मनमानी कारभारावर जोरदार आक्षेप घेतला.

सांडपाणी विक्रीच्या कंत्राटासाठी दिग्गज कंपन्या पुढे सरसावल्या

■ मुंबई

मुंबई महापालिका प्रशासनाने आता सांडपाण्यावर प्रक्रिया केलेल्या पाण्याची विक्री करण्याचा निर्णय घेतला आहे. त्यासाठीच्या कंत्राटासाठी निविदा काढल्या आहेत. त्यामध्ये एचपीसीएल आणि बीपीसीएल सारख्या दिग्गज कंपन्या पुढे सरसावलेल्या दिसत आहेत. या दोन कंपन्यांसह एकूण पाच कंपन्यांनी या निविदा प्रक्रियेला प्रतिसाद दिला असल्याची माहिती पालिका प्रशासनाने दिली. मुंबई शहरातील वाढती लोकसंख्या आणि पाण्याची गरज लक्षात घेता सांडपाण्यावर प्रक्रिया करण्याची कल्पना पुढे आली होती. त्यानुसार पालिकेने कुलाबा, बाणगंगा, चारकोप, माहुल आणि चेंबूर आदी पाच ठिकाणी मलजल प्रक्रिया केंद्रे सुरू केली आहेत.

राष्ट्रवादी काँग्रेसची मुंबई प्रदेश कार्यकारिणी जाहीर

■ मुंबई

मुंबई विभागीय राष्ट्रवादी काँग्रेस पार्टीच्या अध्यक्षपदी माजी खासदार समीर भुजबळ यांची नियुक्ती झाल्यानंतर विविध स्तरावर बैठक घेत मुंबईमधील सर्व पदाधिकाऱ्यांशी चर्चा करून आज मुंबई येथे आढावा बैठकीत

मुंबई राष्ट्रवादी काँग्रेसच्या कार्यकारिणीची घोषणा केली. समीर भुजबळ यांनी आज आपण जवळपास ७३ लोकांची कार्यकारिणी घोषित केली. आणखी बऱ्याच लोकांचा समावेश करणार आहोत, असे सांगितले. आज घोषित झालेल्या कार्यकारिणीमध्ये

एकूण १५ उपाध्यक्ष, १९ सरचिटणीस, ३७ सचिव आणि ६ चिटणीसांची निवड करण्यात आली आहे. त्याचबरोबर मुंबई ओबीसी सेलच्या अध्यक्षपदी बबन मदन येांची देखील निवड करण्यात आली. आतापर्यंत मुंबई विभागीय राष्ट्रवादी काँग्रेसने अत्यंत कमी कालावधीत

२ कार्याध्यक्ष, २ महिला कार्याध्यक्ष, १ युवक अध्यक्ष, ६ जिल्हाध्यक्ष, ३६ तालुकाध्यक्ष, ६ महिला जिल्हाध्यक्ष, १९० वॉर्ड अध्यक्षांची निवड करण्यात आली आहे. आगामी काळात

महिला कार्यकारिणी आणि युवक कार्यकारिणी यांची देखील घोषणा करून महिला आणि युवकांना देखील समान संधी देण्याचा प्रयत्न करणार असल्याची माहिती देखील समीर भुजबळ यांनी यावेळी दिली.

महावितरण			
ई निविदा जाहीर सुचना			
खालील कामाकरीता नामांकित आणि पंजीकृत ठेकेदारांकडून ई. निविदा बोलविण्यात येत आहे. निविदेचा तपशील खाली देण्यात येत आहे.			
अ. क्र.	निविदा क्रमांक	कामाचा तपशील	निविदा रक्कम / निविदा अनामत / निविदा मुल्य
१	काअ/पनवेल ग्रा./तां./निविदा १९/२०२३-२४	म.रा.वि.वि.कं. मर्चा. पनवेल ग्रा. विभागाअंतर्गत इलेक्ट्रिकल कामाचे नूतनीकरण करण्याबाबतचा बाबतचा ठेका.	रु. १०.०० लाख रु.१०,०००/- रु. ११८०/-
सदर निविदा https://etender.mahadiscom.in/eatApp/ या संकेतस्थळावर दि. ०५.०१.२०२४ ते दि. १५.०१.२०२४ पर्यंत उपलब्ध राहिल. तसेच अधिक माहितीसाठी कार्याकारी अभियंता, पनवेल (ग्रा) विभाग (भिगारी) पनवेल, रायगड पिन - ४१० २०६ या कार्यालयामध्ये संपर्क साधावा. संपर्क क्र. ९०२९१६७८९			
कार्यकारी अभियंता, म.रा.वि.वि.कं.मर्चा. पनवेल (ग्रा) विभाग			

 महाराष्ट्र शासन
जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर Tel. ०२२- २२६१३२६४, २२६१३४५३ (निवडणूक विभाग) जुने जकात घर, ३ रा मजला, Email :electionmumbaiicity@gmail.com शिंदे भगतसिंग मार्ग, फोर्ट, मुंबई ०१
क्रमांक:ईएलए/टे-०३/CCTV/ ई-निविदा/जाहिरात/ २०२४/३१ दिनांक ०५.०१.२०२४
ई-निविदा सुचना क्रमांक - ०१/२०२४ मुंबई शहर जिल्ह्यातील आगामी नवीनसभा व विधानसभा सार्वत्रिक निवडणूक - २०२४ च्या अनुषंगाने १० विधानसभा मतदार संघात व मुख्य निवडणूक कार्यालयात अनुभवी व सुयोग्य अभिकर्त्यांकडून CCTV (Close-Circuit Television) व इतर अनुषंगिक बाबी पुरवठा करणाऱ्यांी विहीत नमुन्यातील निविदा ई-निविदा प्रणालीद्वारे मागवित येत आहेत. सदर ई - निविदा www.mahatenders.gov.in या संकेत स्थळावर दि. ०५.०१.२०२४ रोजी प्रसिध्द करण्यात येत आहे. कामाचे नांव :- मुंबई शहर जिल्ह्यातील १० विधानसभा मतदार संघात तसेच मुख्य निवडणूक कार्यालयात CCTV (Close-Circuit Television) TV व इतर अनुषंगिक बाबी पुरवठा करणेबाबत.
राही/- (राजेंद्र क्षीरसागर) जिल्हाधिकारी तथा जिल्हा निवडणूक अधिकारी मुंबई शहर
क्रमांक: आरओसी-२०२३-२४/क्र-५/सी ६४२८

महाराष्ट्र शासन सार्वजनिक बांधकाम विभाग, चिपळूण ई-कार्यप्रणाली अंतर्गत ई-निविदा सुचना क्र. ५३ (ई-निविदा) सन २०२३-२४ सार्वजनिक बांधकाम (सा.बां.) विभाग, चिपळूण हे (दुरुध्वनी क्र. ०२३५५-२५२८०६) महाराष्ट्र शासनाच्या सार्वजनिक बांधकाम खात्याकडील योग्य त्या कंत्राटदारांकडून कामांकरीता ब-१ नमुन्यातील निविदा प्रणालीव्दारे (ऑनलाईन) मागविणेत येत आहे. सदरची ऑनलाईन ई- निविदा सुचना www.mahapwd.gov.in and www.mahatenders.gov.in पोर्टलवरील उपलब्ध आहे. टिप : या निविदेमध्ये एकूण कामे ७ समाविष्ट असून ऑनलाईन निविदा विक्री व बीड प्रिपारेशन दिनांक ०८/०१/२०२४ सकाळी १०.०० पासून ते दि. २२/०१/२०२४ रोजी सायंकाळी १८.०० पर्यंत संकेतस्थळावर उपलब्ध आहे. या निविदेमधील संपूर्ण माहिती खालील संकेत स्थळावर उपलब्ध करून देणेत आलेली आहे. www.mahatenders.gov.in जा. क्र. सीएचडी / एसी/टीसी/०८ कार्यकारी अभियंता, यांचे कार्यालय, चायकरी सा.बां. विभाग, चिपळूण. रत्नागिरी ४१५६०५ (०२३५५) २५२८०६ दिनांक :- ०१.०१.२०२४ क्रमांक : आरओसी २०२३-२४/क्र.-५/८६४०३	सही/- कार्यकारी अभियंता चिपळूण सा.बां. विभाग चिपळूण
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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ (म्हाडा घटक)

ई-निविदा सूचना

कार्यकारी अभियंता ई- १ विभाग, मुं. इ. डु. व पू. मंडळ, इ. क्र. ३४, तळ मजला, अभ्युदय नगर, काळावोकी, मुंबई -३३ यांनी खाली दर्शविलेल्या कामाकरीता महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाकडे / सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन / मीपीडब्ल्यू / एमईएस / मुंबई महानगरपालिका / सिडको / बीपीटी / एमआयडीसी / एम. जे. पी. यांचेकडे नोंदणीकृत ठेकेदारांकडून बी-१ (टॅक्नावी नमुन्यात) ऑनलाईन ई-निविदा मागविण्यात येत आहेत.

अ. क्र.	कामाचे नाव	निविदेची अंदाजपत्रकीय रक्कम	इसारा रक्कम (अंदाजपत्रकीय रक्कमेच्या १%)	सुरक्षा अनामत रक्कम (अंदाजपत्रकीय रक्कमेच्या २%)	निविदा रक्कम (१२% GST सहित)	कामाचा कालावधी
१	इमारत क्र. ५७-६९ नवाब टॅक् रोड, माझगांव, मुंबई या इमारतीची दुरुस्ती करणे. (मंडळ निधीचे काम) (दुसरी मागणी)	₹७,७३,१५४/-	₹७७३२.००	₹६,०००/- (५०% सुचवातील ५०% विलातून करात)	वर्ग-५.अ व त्यावरील.	१८ महिने (पावडारच्या कालावधी धरून)

अ. क्र.	टप्पा	कालावधी
१	जाहिरात दिनांक	०८/०१/२०२४ सकाळी १०:०० वाजता
२	निविदा विक्री सुरू	०८/०१/२०२४ सकाळी १०:०५ वाजता
३	निविदा विक्री बंद	१३/०१/२०२४ सायंकाळी १७:३० वाजेपर्यंत
४	निविदा स्विकृती सुरू	०८/०१/२०२४ सकाळी १०:०५ वाजता
५	निविदा स्विकृती अंतिम दिनांक	१३/०१/२०२४ सायंकाळी १७:३५ वाजेपर्यंत
६	तांत्रिक बोली उघडण्याचा दिनांक	१६/०१/२०२४ सकाळी ११:०० वाजता
७	आर्थिक बोली उघडण्याचा दिनांक	१७/०१/२०२४ सकाळी ११:०० वाजता

- संपूर्ण निविदा पद्धती ही ऑनलाईन स्वयंकारी राहील. त्याबाबतच्या सर्व सूचना, अटी व शर्ती <http://mahatenders.gov.in> या संकेतस्थळावर प्रसिध्द केल्या जातील.
- निविदा विषयीची कागदपत्रे दि. ०८/०१/२०२४ रोजी सकाळी १०.०५ नंतर ते १३/०१/२०२४ सायंकाळी १७.३५ वाजेपर्यंत <http://mahatenders.gov.in> या संकेतस्थळावर उपलब्ध करू शकता येतील.
- निविदा अर्जाची रक्कम तसेच इसारा रक्कम ऑनलाईन भरणे आवश्यक राहील.
- तांत्रिक बोली उघडण्याचा दिनांक १६/०१/२०२४ रोजी सकाळी ११.०० वाजता व आर्थिक बोली उघडण्याचा दिनांक १७/०१/२०२४ सकाळी ११.०० वाजता कार्यकारी अभियंता ई-१ विभाग, मुं. इ. डु. व पू. मंडळ, इ. क्र. ३४, तळ मजला, अभ्युदय नगर, काळावोकी, मुंबई-३३, यांचे दालनात उघडल्या जातील.
- निविदाकारांनी ई निविदेद्वारे अपलोड केलेल्या कागदांपांच्या मुळ प्रती तांत्रिक बोली उघडण्याच्या वेळेस खातरजमा करण्याकरीत सादर करणे आवश्यक राहील.
- निविदाकारांनी तांत्रिक बोली मध्ये नमुद कागदपत्रे पीडीएफ फॉर्मेटमध्ये तांत्रिक बोलीच्या लिफाफ्यात सादर करावीत.
- निविदाकारांकडे वर्ग II / III मान्यतापत्र प्राप्तिकरणाकडून मिळविलेली डीडीशील सिग्नेचर प्रमाणपत्रे अन्वये आवश्यक राहिल.
- कार्यकारी अभियंता ई-१ विभाग, मुं. इ. डु. व पू.मंडळ, यांचेकडे (निविदा स्विकृती अधिकाऱ्यांकडे) निविदा स्विकारण्याचा इच्छा आलेल्या सर्व निविदा नाकारण्याचा अधिकार राहील.
- इच्छक निविदाकारांनी शासन नियंत्रण क्र. सीटीडी-०२/२०१५/प्र.क्र.२०/ इम-२, दिनांक २४/०४/२०१५ मधील सुचनांचे पालन करणे आवश्यक आहे..
- निविदाकारांनी जीएसटी अंतर्गत नोंदणी प्रमाणपत्र अपलोड करणे बंधनकारक आहे.
- ई-निविदा कागदपत्रे व ई-निविदा विषयक मार्गदर्शक सुचना <http://mahatenders.gov.in> या संकेत स्थळावरून डाऊनलोड करता येतील. मदतीसाठी ८८००-३७७०-२३२१ मेल : eproc.support@maharashtra.gov.in.

सही/-
कार्यकारी अभियंता ई- १ विभाग, मुं.इ.डु. व पू.मंडळ, मुंबई

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था